

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

RIA CONSTRUCTIONS LIMITED
A COMPANY ENGAGED IN THE BUSINESS OF REAL ESTATE CONSTRUCTION
AND IN CONTRACTING AND DEVELOPING ROADS, BUILDINGS,
STRUCTURES, BRIDGES, AND OTHER INFRASTRUCTURE PROJECTS.

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	RIA CONSTRUCTIONS LIMITED PAN: AADCR0673G CIN: U45200CH2005PLC027850
2.	Address of the registered office	H NO 2028/3 SECTOR 45C, Chandigarh-160047
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Himatgarh, Zirakpur
5.	Installed capacity of main products/ services	Details can be obtained by sending a request at rp.riaconstructions@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	As per the available Audited Financial Statement for the FY 2017-2018: Revenue:35.96 (in lakhs) Networth: -255.08 (in lakhs)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	1. Audited Financial Statement for FY 2017-2018 2. Audited Financial Statement for FY 2016-2017
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending a request at rp.riaconstructions@gmail.com
10.	Last date for receipt of expression of interest	27.02.2026
11.	Date of issue of provisional list of prospective resolution applicants	07.03.2026
12.	Last date for submission of objections to provisional list	12.03.2026
13.	Date of issue of final list of prospective resolution applicants	18.03.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	23.03.2026
15.	Last date for submission of resolution plans	22.04.2026
16.	Process email id to submit Expression of Interest	rp.riaconstructions@gmail.com



Ankur Bansal

Resolution Professional

Reg no.: IBBI/IPA-003/ICAI-N-00370/2021-2022/13820

In the matter of M/s RIA CONSTRUCTIONS LIMITED

Registered Address with IBBI-SCO 66, Sector 47D, Chandigarh-160047

Correspondence Address-SCO 66, Sector 47D, Chandigarh-160047

Email ID registered with IBBI-ip.caankur@gmail.com

Email Id for Correspondence: rp.riaconstruction@gmail.com

Mobile No: +91-9988-251003

Date:12.02.2026

Place: Chandigarh

KDDL LIMITED

(CIN : L33302HP1981PLC008123)

Regd. Office: Plot No. 3, Sector – III, Parwanoo, Distt. Solan (H.P.) - 173220

Tel.: +91 172 2548223 / 24 Fax : +91 172 2548302

Website: www.kddl.com ; Email id: investor.complaints@kddl.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS

FOR THE QUARTER AND NINE MONTHS ENDED 31 DECEMBER 2025

(Rs in Lakhs except earnings per share)

S. No.	Particulars (Refer notes below)	Standalone			Consolidated		
		Quarter ended 31 December 2025	Corres-ponding Quarter ended 31 December 2024	Year to date figures for the current period ended 31 December 2025	Quarter ended 31 December 2025	Corres-ponding Quarter ended 31 December 2024	Year to date figures for the current period ended 31 December 2025
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)
1	Total income from operations	13716	9898	37880	61522	48328	162312
2	Net Profit/ (Loss) for the period from ordinary activities (before tax, exceptional items and/or extraordinary items)	3456	1446	6986	5682	5671	14771
3	Net Profit/ (Loss) for the period from ordinary activities before tax (after exceptional items and/or extraordinary items)	3456	1446	6986	5437	5671	14526
4	Net Profit/ (Loss) for the period from ordinary activities after tax (after exceptional items and/or extraordinary items)	3045	1613	5679	3829	4715	10066
5	Total Comprehensive Income/ (Loss) for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	3082	1613	5650	4009	4544	11160
6	Paid-up equity share capital (Face value in Rs 10 per share)	1230	1230	1230	1230	1230	1230
7	Earnings per share (of Rs 10/- each) (not annualized):						
	(a) Basic (Rs)	24.76	12.97	46.19	18.69	26.10	51.06
	(b) Diluted (Rs)	24.76	12.97	46.19	18.69	26.10	51.06

Notes:

- The above Unaudited financial results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 11 February 2026. The unaudited financial results for the current quarter and nine months ended 31 December 2025 have been subjected to limited review by the Statutory Auditors of the Company. The unmodified review report of the Statutory Auditors is being filed with the BSE and National Stock Exchange.
- The above is the extract of the detailed format of the unaudited quarterly and nine months financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited quarterly financials, yearly financials and results are available on the websites of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com and the company's website www.kddl.com

For and on the behalf of Board of Directors

Yashovardhan Saboo
(Chairman and Managing Director)

DIN-00012125

Place: Zurich (Switzerland)

Date: 11 February 2026

"IMPORTANT"

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Pricedaily Agro Industries Limited CIN: L1115MR1984PL032244					
Regd. Office: Village Bhadson Umri, Indir Road Tehsil Indir Distt. Karnal, Haryana-132117, Email id:-pricedaily@gmail.com					
In Compliance to the provisions of schedule I & II of the investor Education and Protection Fund Authority, 3(Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendments made thereto, It is hereby notified for information of all concerned that the shareholder whose name(s) are given below after self/successor(s) /nominee(s) have intimated the company/registerar that the share certificate(s) of Rs.10/- each, each detailed below have been lost in transit/misplaced and that duplicate thereof in physical / demat form be issued/credited to them. Kindly Note that if no objection from any person is received within 14 days would be issued / credited to the shareholders.					
Folio No.	Name	Share Cer. No.	Dis. Sl. No.	Dis. End No.	No of Share
0009885	Nisha Gupta	160199-160199	50688841	50689840	1000
0009885	Nisha Gupta	153512-153512	25722971	25723470	500
0009885	Nisha Gupta	112559-112559	21149121	21149220	100
0009885	Nisha Gupta	112558-112558	21149021	21149120	100
0009885	Nisha Gupta	112557-112557	21148921	21149020	100
0009885	Nisha Gupta	112556-112556	21148821	21148920	100
0009885	Nisha Gupta	112555-112555	21148721	21148820	100
The public is hereby wanted against purchasing or dealing in any way in the above share certificate. Any person(s) who has/have any claim(s) with the company in respect of the said share(s) Certificate(s) should lodge such claim at its Registered office at the address given above within 15 days of the publication of this notice after which no claim will be entertained and the company will proceed with issuance of duplicate share certificate. Date: 17.12.2025 Place: Chandigarh Pricedaily Agro Industries Limited Sd/- Company Secretary					



HINDUJA HOUSING FINANCE

L1115MR1984PL032244

HINDUJA HOUSING Finance Ltd.

Corporate Office: Mo. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai 600015. **Branch Offices:** 2nd Floor, 212B &212C, Plot no - TC/G-2/2 & TC/G-5/5 Cyber Heights, Vibuthi Hunk, Guntimgar Lucknow, UP - 226010 Email: auction@hindujahousingfinance.com

RLM - Bragesh Awasthi - 9916305855 - **CLM -** Rahul Singh - 9997535262

PHYSICAL POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under the Sanctioned and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 6 of the Security Interest Enforcement Rules, 2002 on this dates mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of value available, to redeem the secured assets.

Sr. No.	LAN Nos. / Name of Borrowers / Guarantors & Address	Demand Notice Date of Possession	Amount Outstanding
1.	UPL/KLN/LUK/A000000961, Mr. Anil Kumar Gupta S/o Tez Narain Gupta, Mrs. Renu Gupta Anil Kumar Gupta, Both At: EWS /111 Sec. H: Jankipuram Kurus Road, Durgam Chauraha, Lucknow, Uttar Pradesh, India - 226021	25.10.2024 07.02.2025 PHYSICAL	Rs. 779873/- as on 14.10.2024 along with further charges and interest

Description of the Property: Plot on Khassa No. 109 ka Minjuma situated at village RasoolpurKayastha, Pargana- Mahona, Tehsil- BKT District- Lucknow; Sub Register and District- Lucknow. Ad Measuring Area 55.762 Sq. Mts. Bounded by 167' wide road, South by Bhoomi Deemed, East by Bhumi Seller, West by Bhumi Seller.

Date: 12.02.2026, Place: Lucknow **Authorised Officer, Hinduja Housing Finance Limited**

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	जो सोमनाम वैद्यक विविध संस्था 80232 दिनांक 06.03.2006 में दिया गया है, जो भीमा इन्करडुनरन प्राइवेट लिमिटेड के पक्ष में निषिद्ध निष्पादित करने है, साथ ही इससे जुड़े सभी अधिकार, सुगुणान, सहायक वस्तुओं और संलग्नान, जैसे कोई भी, शामिल है।
सुरक्षित ऋण:	2808,08,12,644/- रुपये (दो सी लाख साठ सौ हजार सौ लाख, बारह हजार और छह सौ तीसतीस रुपये केवल) दिनांक 31 जनवरी 2019 तक, मुद्रादे की कार्यवाही के दौरान के ब्याज और निष्पादित 24.12.2020 के मांग नोटिस के अनुसार सभी लागू चुकोई सहित।
सौपरमाणु एक्सरसी एर प्राइम	ज्ञात नहीं है।
सौपरमाणु मेजने के लिए बैंक खाते का विवरण	आतामाक: सौपरमाणु एक्सरडुनरन प्राइवेट लिमिटेड। खाता संख्या: 002811000000877 बैंक: यूनिटन बैंक ऑफ इंडिया शाखा: अपेरी शाखा, मुंबई-400093 आईएफएससी: UBI180800287
आसक्ति मूल्य (आसक्ति):	12,00,00,000 रुपये (बारह करोड़ रुपये मात्र)
निरीक्षण	1,20,00,00,000 रुपये (एक करोड़ बीस लाख रुपये मात्र) अनुपेक्ष पर दीया
बोली जमा करने की तिथि और समय	16-03-2026 को शाम 5:00 बजे या उससे पहले वेबसाइट (https://www.bankauctions.com) के माध्यम से ई-नीलामी/बोली लगाना
ई-नीलामी की तिथि, समय और स्थान	तिथि: 17-03-2026 – समय: सुबह 11:00 बजे से दोपहर 12:00 बजे तक
संपर्क सूत्र:	सुशी खेता शाखा, मुमुया प्रबंधक, ईमेल आईडी – sweta.rana@cfmarc.in
बिक्री कोष का हो:	किंकी के विस्तृत विवरण एर शाखा के संक्षिप्त संपूर्ण लिसेनसरी की वेबसाइट https://www.cfmarc.in पर दिए गए लिंक को देखें। इस विवरण पर संक्षिप्त संपूर्ण लिंक ई-नीलामी/किंकी और अन्य विवरणों की विस्तृत जानकारी दी है, ताकि ई-नीलामी में भाग लेने के लिए बोली जमा करने से पहले आया इसे देखें।
नोटीफिकेशन वेबसाइट:	https://www.bankauctions.com पर जो भी या सूचनाओं है या सेवा प्रदाता सेवार्सी सी। इंडिया प्राइवेट लिमिटेड की वेबसाइट सहजता नंबर 0184-4302000 / 21 / 22, 91 7291981124 / 1125 / 1126 ईमेल: gurnagar@clindia.com & support@bankauctions.com की भाविक पड्डा, संपर्क नंबर +91 9974087868 से संपर्क कर सकते हैं।
यह सूचना आय सभी को सुवार्ता हित (प्रारंभ) नियम, सरकारी अधिनियम, 2002 के नियम 8(6) के साथ-साथ 9(1) के अनुषंगान में दी जा रही है, जिसमें सभी आधारकारी, सभी परवर्ती और सभी संवर्धकारी को उपयुक्त तिथि और समय पर उपयुक्त सुवार्ता संपर्कस्थिति की सोमानी/किंकी के आयोजन के बारे में सूचना हित (प्रारंभ) नियम, 2002 की प्रवर्तित संपर्कस्थिति/संशोधनों को अधिनियम अधिकांश/प्रवर्तित सेवार्ता के विवेकानुसार, सुवार्ता हित (प्रारंभ) नियम, 2002 के नियम 8(5) के तहत निर्धारित किंकी की तरीके से देया जाएगा।	हस्ताक्षर –/ अधिकृत अधिकारी सौपरमाणु एक्सरसी एर प्राइम
दिनांक: 12-03-2026 स्थान: दक्षिण दिल्ली	हस्ताक्षर –/ अधिकृत अधिकारी सौपरमाणु एक्सरसी एर प्राइम